(d) and (e) The Indian Council of Medical Research has been conducting survey of cancer patients in selected hospitals under their National Cancer Registry Project since 1981-82. It is estimated that there are about 1.5 to 2 million cancer patients in the country and about half a million new cases occur every year.

## Manpower rendered surplus in CIL

1980. SHRI SUNIL BASU RAY: Will the Minister of ENERGY be pleased to state:

(a) what is the total manpower employed in Coal India Limited and its subsidiaries as on 31st December, 1989, subsidiary-wise;

(b) what are the details of the manpower rendered surplus during the last three years uptb 31st December, 1989;

(c) how many of the surplus manpower

has been re-deployed during the above period;

to Questions

(d) what are the details of the vacancies as on 31st December, 1989 in CIL and its subsidiaries; and

(e) how many workmen have gone on voluntary retirement during the last three years upto the 31st December, 1989; what were the terms and conditions for such retirement; how many retired workmen have been thus benefited and what effect it had on the cost of production per tonne of coal?

THE MIN'STER OF PETORLEUM AND ChRMICALS (SHRI M.S. GURUPADASWAMY): (a) The total manpower employed in Coal India Limited and its subsidiaries as on 31.12.89. subsidiary wise is detailed below:

••	179797
	167293
	101328
	81887
••	110953
••	13613
••	5361
	4208
	583
	1477

Tral: 666500

(b) to (e) The information is being collected and will be laid on the Table of the House.

#### Termination of services of commission agents by Peerless Generaf Finance Company Limited

1981. SHRI T.	R. BALU:	
SHRI	PRAVAT	KUMAR '
SAMA	NTARAY:	

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that as per MRTP Act there is no bar for the employees of any company, who are commission agents for that company, to work as commission agents for ;my other company simultaneously;

(b) if so, whether Government arc-aware that the Peerless General Finance Company Ltd. has recently terminated the services of some of their agents on the ground that they have worked for some other company also and as a result thereof, these workers are not being given jobs in other companies; and

(c) if so, what action government proposes to take to safeguard the interests of the commission agents whose services have been terminated by Peerless General Finance Company Ltd?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) The question

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of applicability or otherwise of the provisions of Monopolies and Restricitive Trade Practices Act, 1969 is considered by the Monoplies & Restricitive Trade Practices Commission, as and when a complaint is made.

(b) No such complaint has been received by the Monopolies & Restrictive Trade Practices Commission in the recent past.

(c) Does not arise.

# Review Applications of the drug companies

### 1982. SHRIMATI MANORAMA PANDEY: SHRI RAJNI RANJAN SAHU:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Supreme Court allowed the appeal filed by Government in price litigation case and dismissed judgement of High Court dated the 10th April, 1987 in the writ petition.

(b) whether it is also a fact that the Supreme Court gave directions to dispose of review applications after giving a notice of hearing to the manufacturer and hearing to be given within two months from the date of judgement and review application to be disposed of within two weeks;

(c) if so, when was the notice of hearing

(d) when the review application of each company was disposed of; and

(c) what were the points raised by each company in the review petition and which points were accepted by Government and at what price liability of each was determined?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S.

GURUPADASWAMY): (a) The Supreme Court allowed the appeals filed by the Union of India against the judgement of the High Court in respect of the companies involved in the Supreme Court case in April/May 1987.

(b) Yes, Sir.

(c) to (e) A Price Review Committee (called 'Murthy Committee') was constituted to give hearings to the companies involved in the Supreme Court case and recommend prices to the Government. Before the

recommendations of this Committee could be given effect to, a number of representations were received against the findings of the Price Review Committee. It has, therefore, been decided to have a fresh look into the findings of the Price Review Committee and the developments thereafter.

### Complaint lodged by the former Chairman, Hindustan Photo Films against the present Chairman

1983. SHRI SUBRAMANIAN SWAMY: SHRI V. NARAYANASAMY SHRI BHUBANESWAR KALITA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether a complaint with him has been lodged by Shri M.S. Appa Rao former Chairman of HPF against Shri

iss P.R.S. Rao present Chairman-cum-1 was the hearing given to MaiKi^ing Director alleging serious malpractices in the day. to day running of HPF as reported in the Indian Express dated April 26. 1990; and

(b) if so. what action Government have taken and when?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b) Complaints had been received from Shri M.S. Appa Rao, former Chairman of HPF against the present CMD of the